

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**UNSTARRED QUESTION NO. 768.
TO BE ANSWERED ON MONDAY, THE 21ST NOVEMBER, 2016.**

COPYRIGHT BOARD

768. DR. GOKARAJU GANGA RAJU:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether it is a fact that the Government has started the process for setting up the copyright Board in the country; and
- (b) if so, the details thereof along with the time by which it is likely to be established?

ANSWER

वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a): Yes, Madam.
- (b): The administration of the Copyright Act, 1957 was transferred to Department of Industrial Policy & Promotion (DIPP), Ministry of Commerce and Industry, subsequent to the amendment in the Government of India (Allocation of Business) Rules, 1961 on 21st March, 2016. The department has amended sub-rule (1) of rule 3 of the Copyright Rules, 2013 related to the "terms and conditions of the office of the Chairman and Members of the Copyright Board" vide gazette notification dated 12th August, 2016. The department has taken further necessary steps for the appointment of Chairman, Copyright Board. Vacancy circular/ advertisement for the appointment of two Members of Copyright Board has also been published in the Employment News dated 05th November, 2016. The Copyright Board is likely to be established during the next financial year 2017-18.
